

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:557

ANSWERED ON:24.11.2006

ALLOTMENT OF LAND TO EDUCATIONAL INSTITUTIONS

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Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the rules laid down by the Delhi Development Authority (DDA) for allotment of land to educational institutions;
- (b) whether DDA has allotted land to several private schools on throwaway prices in the past few years;
- (c) if so, the details thereof;
- (d) whether some of the private schools are not fulfilling the basic conditions to provide free seats to poor students;
- (e) if so, the details thereof; and
- (f) the action taken by DDA against these schools?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

- (a): As per existing rules, Delhi Development Authority (DDA) allots land to higher and technical educational institutions/schools to private bodies through auction mode.
- (b)&(c): Prior to shifting to auction mode of disposal for school plots, DDA had been allotting land to private schools on zonal variant rates, fixed by Government from time to time, which are generally lower than commercial rates.
- (d)to(f): Government of National Capital Territory of Delhi (GNCTD) has provided list of schools to DDA, from time to time, which are not fulfilling the norms of free-ship. DDA has issued show cause notices to such schools. Further, the lease of four schools has been cancelled by DDA for not fulfilling the free-ship conditions.